

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AHMEDABAD BENCH 'D', AHMEDABAD**

[Coram: Justice P P Bhatt, President, and Amarjit Singh, Accountant Member]

ITA No. 868/Ahd/2018
Assessment year: 2014-15

The Ahmedabad Mercantile Co-op Bank LtdAppellant
*C/o. Mukesh M Patel & Co.,
3-4, Vithalbai Bhavan,
Nr SP Colony Rly Crossing,
Ahmedabad
[PAN : AAAAT 0518 P]*

Vs

Asstt. Commissioner of Income-taxRespondent
Circle 5(2), Ahmedabad

Appearances by

Shri Jaydeep Nagri, for the assessee
Shri Vinod Tanwani, Sr DR, for the Revenue

Date of concluding the hearing : January 29, 2020
Date of pronouncement : January 30, 2020

O R D E R

PER JUSTICE P P BHATT, PRESIDENT :

1. By way of this appeal, the assessee-appellant has challenged correctness of the order dated 18th January 2018 passed by the learned CIT(A)-5, Ahmedabad, in the matter of assessment under section 143(3) of the Income-tax Act, 1961, for the assessment year 2014-15.

2. At the time of hearing, it is noticed that the assessee has filed a letter dated 28.01.2020 seeking permission for withdrawal of appeal on the ground that learned PCIT-5, vide his order dated 28.03.2019 passed under Section 263 of the Act, has set aside the original assessment directing the Assessing Officer to pass a fresh assessment order. The learned Departmental Representative has no objection to the withdrawal of the appeal filed by the

assessee. In view of these facts, we allow the withdrawal of the appeal filed by the assessee and, accordingly, appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal is dismissed as indicated above. Pronounced in the open court today on the 30th January, 2020.

Sd/-

Amarjit Singh
(Accountant Member)

Ahmedabad, dated the 30th day of January, 2020

*Be**

Copies to: (1) *The appellant* (2) *The respondent*
 (3) *CIT* (4) *CIT(A)*
 (5) *DR* (6) *Guard File*

Sd/-

Justice P P Bhatt
(President)

By order

True Copy

Assistant Registrar
Income Tax Appellate Tribunal
Ahmedabad benches, Ahmedabad